

RE QUESTION OF PRIVILEGE

12 hrs.

Shri Hem Barua (Gauhati): Sir, just a clarification, Sir.

Mr. Speaker: I am not allowing it. No, I have already allowed him two or three questions.

Shri Hem Barua: I want a ruling on a different point, Sir. It does not concern the Question Hour. I want a clarification on a different matter. When a Minister makes a statement and then rather tries to deny an opportunity of knowing the actual position about several things, does it amount to a question of privilege or not? (Interruptions).

Shri Raghunath Singh (Varanasi): What is the point of order?

Shri Hem Barua: I submitted a privilege motion on Shri Malaviya's answer in relation to Rudrasagar Oil Well....

Mr. Speaker: I do not know how to control the hon. Member. He says that when a Minister makes a mistake in his statement, according to him, it is a question of privilege. I must look into it. I have held repeatedly that no question of privilege arises whenever a Minister makes a statement. I have already told him that we have to send it to the Minister and it should be brought to his notice. If he thinks that the statement he made is wrong he will correct it. If he still feels that he was right, we leave it there. There is no question of privilege arising there. I have already told Shri Hem Barua that this is the rule that we have adopted. But Shri Hem Barua wants to take it up as a motion of privilege. I have told him that I will give formal notice to the hon. Minister. Let us hear him also. I do not know why the hon. Member gets highly impatient. I am afraid excitement is quite unnecessary on this question. (Interruption).

Shri Hem Barua rose—

Mr. Speaker: Order, order. It is impossible for the hon. Member to follow any other; and no other person can follow him. In the case of a similar question raised by the hon. Member Shri Siva Raj sometime ago, I said that the matter was being referred to the Minister. With respect to the point raised by Shri Hem Barua now, let us hear the hon. Minister. I am willing to be convinced that this is a matter of privilege. But let us see.

श्री विभूति मिश्र (बगहा) : अध्यक्ष महोदय, बोर्डेन नम्बर ६६६ बहुत इम्पाटेंट है। इसको ले लिया जाय।

अध्यक्ष महोदय : नहीं जी।

Papers to be laid on the Table.

श्री विभूति मिश्र : अध्यक्ष महोदय....

Mr. Speaker: I am not going to allow that. Hon. Members must give me notice before the Question Hour is over, and not after the Question Hour is over, in which case I would have put off some of the other questions.

श्री विभूति मिश्र : मैं गोवता या कि यह प्रा जाएगा लेकिन प्राया नहीं यह बहुत इम्पाटेंट सवाल है और मैं समझता हूँ कि सभी संघर साहिबान इस सवाल में इंटरेस्टेड हैं।

अध्यक्ष महोदय : ठीक है लेकिन यह इसको नहीं लिया जा सकता है।

12.04 hrs.

PAPERS LAID ON THE TABLE

AUDITED ACCOUNTS OF REHABILITATION
FINANCE ADMINISTRATION

The Deputy Minister of Finance (Shrimati Tarakeshwari Sinha): Sir, on behalf of Dr. B. Gopal Reddi, I